

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

OA No.60/90

Date of decision:20.4.1992.

Shri K.C.Samanta .. Applicant

versus

Union of India .. Respondents

CORAM: THE HON'BLE MR.T.S.OBEROI, MEMBER(J)

For the Applicant .. Sh.Umesh Mishra, Counsel.

For the Respondents .. Sh.R.L.Dhawan, Counsel.

ORDER

Shri R.L.Dhawan, the learned counsel for the respondents stated that as mentioned in para 1 of the counter filed on behalf of the respondents, the Provident Fund dues to the tune of Rs.16,162, Death Cum Retirement Gratuity amounting to Rs.14,235 and computation of pension for a sum of Rs.1,08,600 have since been paid to the applicant vide A.B.No.P80A dated 23.10.90 and C.O.7.No.040352 dated 26.10.90. Shri Dhawan thus stated that nothing remains payable to the applicant, by way of the present OA.

2. Shri Umesh Mishra, the learned counsel for the applicant seeks some time to verify whether these payments have been actually made to the applicant or not.

3. I have considered the above position and since the voucher numbers have also been given by which the payments have been arranged, I feel that the claim of the applicant, as per the present OA has been satisfied. Accordingly, the OA is dismissed as satisfied. In case still there is something subsisting, the applicant will be at liberty to urge the same by way of a fresh OA.

(T.S.OBEROI)  
MEMBER(J)